

Central Administrative Tribunal, Allahabad.

Registration T.A.No. 92 of 1988

Nathu Ram

... Applicant

Vs.

Union of India and others ... Respondents.

Hon.D.S.Misra,AM

Hon.G.S.Sharma, JM

(BY Hon.G.S.Sharma, JM)

This transferred application is a case u/s.15 of the Payment of Wages Act and has been received from the Court of City Magistrate (Prescribed Authority) Farrukhabad u/s.29 of the Administrative Tribunal Act XIII of 1985 (hereinafter referred to as the Act). The learned counsel for the applicant appeared before us and conceded that this case has been wrongly transferred to the Tribunal by the Prescribed Authority and in view of the settled law, the cases pending before the Prescribed Authority are not covered under the provisions of Sections 28 and 29 of the Act and they are to be concluded where they were pending on the establishment of the Tribunal. We agree with this contention advanced on behalf of the applicant.

2. Let the record of this case be returned to the Prescribed Authority concerned for deciding the case according to law.

G.S.Sharma
MEMBER(J)

Dated 28.9.1988

kkb

B.P.
MEMBER(A)